

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1618  
ANSWERED ON:23.03.2012  
SPURIOUS FOOD ITEMS  
Bajwa Shri Partap Singh

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether there is any proposal to standardize the packaging of food items including baby food, mineral water and biscuits;
- (b) if so, the details thereof;
- (c) whether products produced by the inmates of Tihar Jail and marketed by the administration adhere to quality and packaging standards;
- (d) if not, whether the Government would consider assisting the concerned authorities meet these standards; and
- (e) the steps taken by the Government to check the sale of spurious, adulterated and inferior quality food items in the country?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) & (b): The Standards of food articles including baby food, mineral water and biscuits have been prescribed under Chapter 2 of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.
- (c) & (d): The Food Safety and Standards Act, 2006 regulates manufacture, storage, distribution, sale and import of the food articles to ensure availability of safe and wholesome food for human consumption. State Food safety Commissioners (in this case Delhi Food Safety Commissioner) are entrusted with the work of assisting, licensing and registering Food Business Operators in their areas to ensure food safety as per the provisions of the Act.
- (e): The implementation of Food Safety and Standards Act, 2006 rests with the State/U.T. Governments. In this regard, random samples of various food articles are drawn regularly by the State/U.T. Governments and penal action is taken against the offenders, in cases where samples are found to be not conforming to the provisions of the Act.